

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

**IN THE MATTER OF:**

**Hari Prakash**

..... Applicant

**Versus**

**Uttam Sugar Mills Ltd.,  
Libberhedi & Ors.**

..... Respondents

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**ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.9)

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**Mob:** 9811764256, 9582416270

**Email:** abhinav.legal@gmail.com

Place: NEW DELHI

Date: 18/4/2024

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 79 of 2023)

1

**IN THE MATTER OF:**

Hari Prakash

..... Applicant

Versus

Uttam Sugar Mills Ltd.,  
Libberhedi & Ors.

..... Respondents

**REPLY FILED BY THE RESPONDENT NO.9 i.e. M/S UTTARANCHAL  
PULP & PAPER MILLS (P) LTD.**

**MOST RESPECTFULLY SHEWETH:**

1. That the present reply has been filed by the Respondent No.9 i.e. M/s Uttaranchal Pulp & Paper Mills (P) Ltd. [hereinafter referred to as the “answering Respondent”] as the answering Respondent was impleaded in the captioned Original Application vide Order dated 09.01.2024 passed by this Hon’ble Tribunal and was permitted to file its reply/response in view of the Joint Committee Report dated 17.03.2023.
2. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: Khasra No. – 29, 2<sup>nd</sup> KM Stone Mangalore, Village – Mundet, Roorkee, District – Haridwar, Uttarakhand. That the answering Respondent is filing present Reply through Sh. Neeraj Jain, who, being the director of the Respondent No.9, is duly authorized to sign & verify this present Reply, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply.
3. That at the outset, the answering Respondent denies each and all the statements, averments and allegations made with respect to the answering Respondent by the Applicant in the captioned Original Application which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim.

4. That the grievance /allegation of the Applicant in the captioned Original Application is regarding the discharge of the untreated industrial effluent in Shila Khala (drain), which later joins River Kali, in Village Ransura, District – Saharanpur, Uttar Pradesh, resulting in serious diseases like cancer, T.B. etc and also resulting in death of fish and other aquatic life. That further grievance /allegation of the Applicant in the captioned Original Application is that the animal drinking polluted water are also affected and so are the trees in the concerned area.
  
5. That this Hon'ble Tribunal, vide Order dated 10.02.2023, constituted a Joint Committee comprising of CPCB, UPPCB and the District Magistrate, Saharanpur and directed the said Joint Committee to submit factual and action taken Report within two months.
  
6. That in compliance to the Order dated 10.02.2023 passed by this Hon'ble Tribunal a Joint Committee was constituted and the said Joint Committee has conducted the survey & inspection of the concerned area including inspection of the concerned industrial units and mapping of Shila Khala (drain) and Mundet drain during 21/06/2023 & 22/06/2023. That the said Joint Committee, during the aforesaid survey & inspection, has also collected samples of waste-water and ground-water, which were analysed in CPCB laboratory, Delhi. That thereafter, the said Joint Committee filed a Joint Inspection Report dated 17.03.2023 before this Hon'ble Tribunal.
  
7. That a perusal of the said Joint Inspection Report dated 17.03.2023 shows that door-to-door survey was conducted by the Superintendent of the Community Health Centre in the Ransura Village and there was no such disease in an alarming number, as alleged by the Applicant. That further, the Community Health Officer (CHO), Ransaura Village, in his statement to the Joint Committee stated that no patient suffering from cancer or mouth cancer has appeared in his records. That, moreover, the Deputy Chief Veterinary Officer, Deoband conducted an inquiry in the allegations raised by the Applicant and has concluded that neither any disease related to skin or stomach were reported in domestic animals of Ransaura Village nor there

has been any outbreak of any infectious disease in the past years. That further, the Executive Engineer of UP Jal Nigam (Rural) carried out sampling of ground-water from six locations at Village Ransaura and as per the analysis results the water was found suitable for drinking.

8. That further a perusal of the findings of the said Joint Inspection Report dated 17.03.2023 pertaining to the answering Respondent shows that the parameters of the ETP outlet are within the prescribed norms. That further no bypass was found by the Joint Committee and the answering Respondent is complying the discharge norms.
9. That the answering Respondent was established in 2008 and is engaged in the business of manufacturing & sale of kraft paper using waste paper as per paper quality requirement. That the kraft paper produced by the answering Respondent is having GSM ranges from 120 to 250 and BF from 16 to 22. That the answering Respondent has a single paper machine for the said kraft paper production.
10. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
11. That the answering Respondent have valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 which are valid till 31.03.2025. That the answering Respondent also have the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement)

Rules, 2016 which is also valid till 31.03.2025. Copy of the Consolidated Consent to Operate dated 21.08.2020 under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 is annexed as **Annexure: R9/A**.

12. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) bore-wells. That the answering Respondent have No-Objection Certificates (NOCs) for both of its said 2 (Two) bore-wells issued by the Central Ground Water Authority (CGWA) with a validity period from 20.03.2023 to 19.03.2026. Copy of No-Objection Certificates (NOCs) dated 10.05.2023 issued by the Central Ground Water Authority (CGWA) is annexed as **Annexure: R9/B**.
13. That the industrial waste water generated by the answering Respondent is treated by the answering Respondent with an Effluent Treatment Plant (ETP) consists of Oil Trap, Equalization Tank, Primary Clarifier (2 Nos.), Diffused Aeration Tank, Secondary Clarifier, Chlorination & De-chlorination Tank, Treated Water Tank, Tertiary Treatment System, Pressure Sand Filter, Carbon Sand Filter, Sludge Drying Beds & De-canter.
14. That the combined waste water generated from different process is collected in equalization tank for homogenization after passing through the oil Trap. That from the equalization tank, the waste water is pumped through primary clarifier – I & II for removal of suspended fibres. That after primary clarifier – I, a part of the clarified effluent is recycle in the pulp mill and rest effluent is treated by activated sludge process. That the aeration tank is provided with diffused aerators to maintain the dissolved oxygen level required to maintain proper metabolic activity of microbial culture. That in aeration tank, the essential nutrient in the form of Urea & DAP (BOD:N:P-100:5:1) is added for facilitating the growth of microorganism. That the overflow of the aeration tank is further treated through secondary clarifier for removal of suspended active biomass. That after secondary clarification, the effluent is passed through tertiary treatment system i.e. pressure sand filter (2 Nos.) and

carbon sand filter (2 Nos.) and finally discharged to drain. That a part of secondary clarifier underflow is recycled to the aeration tank to maintain desired level of active biomass. That the underflow of primary clarifiers I & II along-with excess secondary clarifier sludge is pumped to decanter and sludge drying beds for further disposal. Copy of the ETP Adequacy Report prepared by Central Pulp & Paper Research Institute, Saharanpur (U.P.) is annexed as **Annexure: R9/C**.

15. That electromagnetic flow-meter is duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent. That Online Monitoring System (OCEMS) have been duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent which have been connected to the servers of both the Central Pollution Control Board (CPCB). Photographs of the ETP and the Online Monitoring System (OCEMS) of the answering Respondent are collectively annexed as **Annexure: R9/D (Colly)**.
  
16. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copies of the various test reports issued by Environment Management Centre, Roorkee, Uttarakhand are collectively annexed as **Annexure: R9/E (Colly)**.
  
17. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

(6)

**PRAYERS:**

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 79 of 2023 titled as "*Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

For Ultranchal Pulp & Paper Mills (P) Ltd.

*Nancy John*  
Director

**RESPONDENT NO.9**

**THROUGH**

*Anubhav Aron*

*Abhinav Anand*

**ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.9)

A-901, Apex Golf Avenue, Sector-1,  
Greater Noida (West), U.P. – 201 306

**Mob:** 9811764256, 9582416270

**Email:** abhinav.legal@gmail.com

Place: **NEW DELHI**  
Date: **18/4/2024**



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INDIA NON JUDICIAL

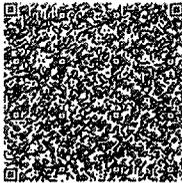
Government of Uttarakhand

e-Stamp

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E-STAMP VENDOR  
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TEHSIL ROORKEE

Certificate No. : IN-UK15594021466401W  
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 Account Reference : NONACC (SV)/ uk1227804/ ROORKEE/ UK-HD  
 Unique Doc. Reference : SUBIN-UKUK122780437938724128842W  
 Purchased by : NEERAJ JAIN  
 Description of Document : Article 4 Affidavit  
 Property Description : NA  
 Consideration Price (Rs.) : 0  
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 First Party : NEERAJ JAIN  
 Second Party : CONCERNED OFFICER  
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 Stamp Duty Amount(Rs.) : 10  
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10/04/24

Please write or type below this line

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.stcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

(8)

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**Hari Prakash**

..... Applicant

**Versus**

**Uttam Sugar Mills Ltd.,  
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..... Respondents

**AFFIDAVIT**

I, Neeraj Jain aged about 48 years S/o Sh. Pramod Kumar Jain, director of M/s Uttaranchal Pulp & Paper Mills (P) Ltd. having its Unit at: Khasra No. 29, 2<sup>nd</sup> KM Stone Mangalore, Village -- Mundet, Roorkee, District -- Haridwar, Uttarakhand (the Respondent No.9 herein) do hereby solemnly affirm state as under:-

1. That I am the director of M/s Uttaranchal Pulp & Paper Mills (P) Ltd. (the Respondent No.9 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

For Uttaranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Jain*

**DEPONENT** Director

**VERIFICATION:**

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of \_\_\_\_\_ 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

For Uttaranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Jain*

**DEPONENT** Director

**SWORN & AFFIRMED BEFORE ME**

*Shiv Sharan Prakash Sharma*

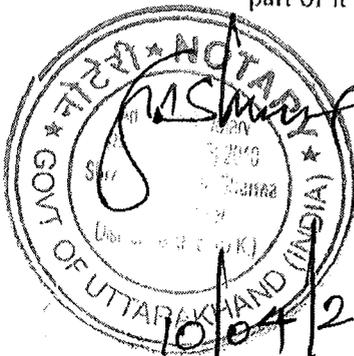
Advocate & Notary

Roorkee, Haridwar (U.K.)

Reg. No. 49 (R.S.)

10/04/24

S.No = 0630/054



**Identified By**

*Munir Ahmed*

**MUNIR AHMED**

(Advocate)

Regd No -770/10

Civil Court, Roorkee

UKPCB



**HEAD OFFICE**  
**Uttarakhand Pollution Control Board**  
**"Gaura Devi Paryavaran Bhawan"**  
**46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)**  
 Web : www.ukpcb.uj.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con-U-34/2020/ 649

Date: 21/08/2020  
REGD. POST

To,  
 M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd,  
 Khasra No.-29, 2 Km. Manglore-Deoband Road,  
 Vill-Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

|                  |                   |
|------------------|-------------------|
| PCB ID - 16123   | Inward ID -265483 |
| CCA (Renewal)    | Date : 19.03.2020 |
| Consent No.40504 |                   |

CCA is hereby granted to M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd located at Khasra No.-29, 2 Km. Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2025 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 20.77 Crs :-

| S. No. | Last CCA or CTE |                      | Present CCA (Renewal) |                      |
|--------|-----------------|----------------------|-----------------------|----------------------|
|        | Product         | Quantity (Per Month) | Product               | Quantity (Per Month) |
| 1      | Craft Paper     | 4200 MT              | Craft Paper           | 4200 MT              |

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

|                | Last CCA or CTE | Present CCA (Renewal) |
|----------------|-----------------|-----------------------|
| Trade Effluent | 546.5           | 546.5                 |
| Sewage         | 3.5             | 3.5                   |

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage +of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

UKPCB

|   |                   |               |            |
|---|-------------------|---------------|------------|
| 1 | pH                | Between       | 5.5 to 9.0 |
| 2 | Suspended solids  | Not to exceed | 100mg/l    |
| 3 | BOD (3 days 27°C) | Not to exceed | 30 mg/l    |
| 4 | COD               | Not to exceed | 250 mg/l   |
| 5 | Oil & Grease      | Not to exceed | 10 mg/l    |

- (iv) **Sewage Treatment and Disposal** :- The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

### 3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

| S. No | Stack attached with | Stack height (Mt) | Type of Fuel | Fuel Quantity | Emission Control Equipment   | Emission standards not to exceed |
|-------|---------------------|-------------------|--------------|---------------|------------------------------|----------------------------------|
| 1     | Boiler (8TPH) x 1   | 30                | Husk         | 40 Ton/day    | Multi Cyclone Dust Collector | 150mg/NM <sup>3</sup>            |
| 2     | DGSet (82.5KVA) x 1 | 2                 | Diesel       | 17 Ltr/Hr     | Acousite Enclosure           | -                                |
| 3     | DGSet (200KVA) x 1  | 3                 | Diesel       | 40 Ltr/Hr     | Acoustic Enclosure           | -                                |
| 4     | Boiler (12TPH) x 1  | 30                | Husk         | 90 Ton/day    | Multi Cyclone Dust Collector | 150mg/NM <sup>3</sup>            |

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

| Standards for Noise level in db(A) Leq | Industrial Area |            | Commercial Area |            | Residential Area |            | Silence Zone |            |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
|  | Day time        | Night time | Day time        | Night time | Day time         | Night time | Day time     | Night time |
|  | 75              | 70         | 65              | 55         | 55               | 45         | 50           | 40         |

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

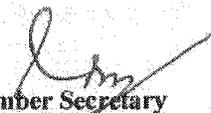
- (i) The Factory Manager of M/s Uttaranchal Pulp & Paper Mills Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

| S.No. | Category (Schedule-I & Schedule-II) | Quantity of Waste for which authorization is being issued (MTA) | Mode of Disposal |
|-------|-------------------------------------|---|------------------|
| 1     | Schedule I – 5.1                    | 0.500   | Recyclable       |

- (iii) The authorization shall be in force for a period upto 31.03.2025.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

**Terms and conditions of authorization :-**

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
  - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
  - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for manufacturing of craft paper using waste paper as raw material only.
  6. **Compulsory documents to be submitted by the Industry/Unit :-**
    - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
    - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
    - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
  7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

  
Member Secretary

Copy to: Regional Officer (I/c), Uttarakhand Pollution Control Board, Roorkee, Distt-Haridwar for information and compliance of the same.

  
Environment Engineer

UKPCB

## Annexure

**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall install water meter install water use/recycle point and also at discharge point.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
15. In case of non compliance of this CCA, the bank guarantee no. 2514ILG000616 of ₹ 5Lacs (Punjab National Bank, Muzaffarnagar) which is valid upto 15.06.2020 shall be forfeited in favour of the Board.
16. The treated effluent from ETP should meet effluent discharge standards as notified under the Environment (Protection) Rules, 1986.
17. Unit should maintain the connectivity of RTMS and flow meter for submission of real time online data to CPCB/SPCB and provide other requisite details for 24x7 online data submission.

**General Conditions:**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

  
Environment Engineer



सत्यमेव जयते

भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास

और गंगा संरक्षण विभाग

केन्द्रीय भूमि जल प्राधिकरण

Government of India

Ministry of Jal Shakti

Department of Water Resources,

River Development &amp; Ganga Rejuvenation

Central Ground Water Authority

14

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

|                                   |  |        |             |
|-----------------------------------|--|--------|-------------|
| Project Name:                     | Uttranchal Pulp And Paper Mills Private Limited Manglore Deoband Road Village Mundet   |        |             |
| Project Address:                  | Uttranchal Pulp And Paper Mills Private Limited, Manglore Deoband Road, Village Mundet   |        |             |
| Village:                          | Mundet   | Block: | Narsan      |
| District:                         | Haridwar   | State: | Uttarakhand |
| Pin Code:                         |  |        |             |
| Communication Address:            | M/s Uttranchal Pulp And Paper Mills Private Limited, 2nd Km, Manglore-deoband Road, Village Mundet, Narsan, Haridwar, Uttarakhand - 247656 |        |             |
| Address of CGWB Regional Office : | Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001  |        |             |

|   |                              |                             |                     |    |    |     |                      |        |                     |    |    |     |
|---|------------------------------|-----------------------------|---------------------|----|----|-----|----------------------|--------|---------------------|----|----|-----|
| 1. NOC No.:   | CGWA/NOC/IND/REN/1/2023/7822 | 2. Date of Issuance         | 10/05/2023          |    |    |     |                      |        |                     |    |    |     |
| 3. Application No.:   | 21-4/499/UT/IND/2017         | 4. Category:<br>(GWRE 2020) | Safe                |    |    |     |                      |        |                     |    |    |     |
| 5. Project Status:  | Existing Ground Water        | 6. NOC Type:                | Renewal             |    |    |     |                      |        |                     |    |    |     |
| 7. Valid from:  | 20/03/2023                   | 8. Valid up to:             | 19/03/2026          |    |    |     |                      |        |                     |    |    |     |
| 9. Ground Water Abstraction Permitted:  |                              |                             |                     |    |    |     |                      |        |                     |    |    |     |
|   | Fresh Water                  |                             | Saline Water        |    |    |     |                      |        |                     |    |    |     |
|   | Dewatering                   |                             | Total               |    |    |     |                      |        |                     |    |    |     |
|   | m <sup>3</sup> /day          | m <sup>3</sup> /year        | m <sup>3</sup> /day |    |    |     |                      |        |                     |    |    |     |
|   | m <sup>3</sup> /day          | m <sup>3</sup> /year        | m <sup>3</sup> /day |    |    |     |                      |        |                     |    |    |     |
|   | 770.00                       | 254255.00                   |                     |    |    |     |                      |        |                     |    |    |     |
| 10. Details of ground water abstraction /Dewatering structures                                    |                              |                             |                     |    |    |     |                      |        |                     |    |    |     |
|   | Total Existing No.:2         |                             |                     |    |    |     | Total Proposed No.:0 |        |                     |    |    |     |
|   | DW                           | DCB                         | BW                  | TW | MP | MPu | DW                   | DCB    | BW                  | TW | MP | MPu |
| Abstraction Structure*  | 0                            | 0                           | 2                   | 0  | 0  | 0   | 0                    | 0      | 0                   | 0  | 0  | 0   |
| *DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps      |                              |                             |                     |    |    |     |                      |        |                     |    |    |     |
| 11. Ground Water Abstraction/Restoration Charges paid (Rs.):                                      | 1525548.00                   |                             |                     |    |    |     |                      |        |                     |    |    |     |
| 12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism. | No. of Piezometers           |                             |                     |    |    |     | Monitoring Mechanism |        |                     |    |    |     |
|   |                              |                             |                     |    |    |     | Manual               | DWLR** | DWLR With Telemetry |    |    |     |
| **DWLR - Digital Water Level Recorder   | 2                            |                             |                     |    |    |     | 0                    | 1      | 1                   |    |    |     |

(Compliance Conditions given overleaf)

This is an auto generated document &amp; need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

CENTRAL GROUND WATER AUTHORITY

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18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

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Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCE list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

**CENTRAL GROUND WATER AUTHORITY**  
Department of Water Resources, River Development and Ganga Rejuvenation  
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: [cgwa-noc.gov.in](http://cgwa-noc.gov.in)

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644

17

**Receipt**

(As per the guideline Gazette Notification S.O. 3281(E) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)  
<https://cgwa-noc.gov.in>

|                                   |  |
|-----------------------------------|--|
| Application No.:                  | 21-4/499/UT/IND/2017   |
| Name of Firm:                     | UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED MANGLORE DEOBAND ROAD VILLAGE MUNDET |
| AppType Category:                 | Paper and Pulp   |
| Application Type:                 | Industrial   |
| PAN/GSTIN No. of Firm/Individual: | /  |

| S<br>N  | Description   | Amount (Rs.) |
|---|---|--------------|
| 1.  | Application Processing Fee  | 5000.00      |
| 2.  | Ground Water Abstraction /Restoration charges                             | 1525548.00   |
| 3.  | Environmental Compensation Charges (ECRGW) (Date From to ) Days-          |              |
| 4.  | Penalty for non-Compliance of NOC conditions<br>Condition to be mentioned |              |
| Rs. Rupees Fifteen Lakh Thirty Thousand Five Hundred Forty Eight Only |   | 1530548.00   |

This is an system generated invoice, hence, does not require ink signed.

CENTRAL GROUND WATER

**Technical Report**

On

**ADEQUACY OF EXISTING ETP FOR TREATMENT  
OF EFFLUENT TO BE GENERATED FROM  
PROPOSED PRODUCTION CAPACITY I.E. 140 TPD  
KRAFT PAPER USING 100% WASTE PAPER**

At

**UTTRANCHAL PULP & PAPER MILLS (P) LTD.  
VILLAGE: MUNDENT, ROORKEE, HARIDWAR (U.K.)**

By



**Central Pulp and Paper Research Institute,  
Saharanpur- 247001(U.P)**

March, 2019

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## 1.0 BACKGROUND OF THE MILL:

Uttranchal Pulp & Paper Mills (P) Limited is located at Village Mundent, Manglor, District- Haridwar, Uttarakhand is a waste paper based kraft paper mill. The mill was established in the year 2008. At present the mill is producing around 85 TPD kraft paper using 90% Indigenous waste paper and 10 % Imported waste paper as per quality requirement. The kraft paper produced having GSM ranges from 120 to 250 and BF from 16 to 22. The mill has a single paper machines for kraft paper production.

## 2.0 PROPOSED CAPACITY EXPANSION

In view of increased market demand and also to improve the economy, mill proposes to expand its present production capacity from 85 TPD to 140 TPD Kraft paper using 100 % waste paper only. The necessary modification in pulp and paper machine will be made to increase the paper production by 55 TPD.

## 3.0 OBJECTIVE OF THE REPORT

The aim of the present report is to assess the adequacy of existing Effluent Treatment Plant for treatment of waste water to be generated from proposed capacity expansion i.e. from 85 to 140 TPD to meet the discharge standards stipulated by regulatory authority as given below.

1  
Miss. E. Lalay  
12/12/19

1  
S. J. Sharma  
12/12/19

| Sr. No. | Parameter | Discharge Norms |
|---------|-----------|-----------------|
| 1       | pH        | 6.5- 8.5        |
| 2       | TSS, mg/l | < 100           |
| 3       | COD, mg/l | < 250           |
| 4       | BOD, mg/l | < 30            |

The report is prepared on the basis of analysis of effluent samples collected by CPPRI scientist during the visit to the mill on 26.02.2019 and information provided by the mill regarding production capacity, process operation, ETP design specifications at existing and after proposed capacity expansion.

#### 4.0 MANUFACTURING PROCESS

Waste Paper based Pulp & Paper making is a relatively simple process with reduced environmental impact. The mill's manufacturing process mainly include:

##### Slushing of waste paper

- Hydra Pulper of 12 m<sup>3</sup> capacity is used for slushing of waste paper and no chemical is added in pulper and the pulp is transferred to storage chest.

##### Stock Preparation

- The waste paper pulp is cleaned and screened through a combination of High Density Cleaner, Turbo separator, Decker etc. followed by refining as per product quality requirement.

1  
Nishu Endrey  
12/31/2019

1  
G.P.  
12/31/19

- The refined pulp is mixed with chemicals, additives and dyes to achieve desired product specifications.

#### Paper Making

- The pulp stock after passing through centricleaners and slotted screen is directed to paper machine for production of paper.

The flow sheet of paper manufacturing process is indicated in Fig.- 1.

#### 5.0 FRESH WATER CONSUMPTION:

The mill has two submersible bore well (equipped with magnetic flow meter) for extraction of the ground water to meet water requirement of mill for manufacturing of 85 TPD kraft paper. The same bore well will also be sufficient for proposed capacity expansion. The fresh water is collected first in a reservoir of 80 m<sup>3</sup> capacity before distribution to the different process of the mill. Most of the process operation involved in the mill is completed with back water and fresh water is used only in Decker washer shower, paper machine showers, boilers etc. Based on the information provided by mill the existing fresh water consumption as well as after proposed expansion at Uttranchal Pulp & Paper Mills (P) Limited, Haridwar is given below:

| Particulars                      | Fresh Water consumption         |                                   |
|----------------------------------|---------------------------------|-----------------------------------|
|                                  | @Existing Production of 85 tpd* | @ Proposed Production of 140 tpd* |
| Pulp Mill, m <sup>3</sup> /d     | Nil                             | Nil                               |
| Paper Machine, m <sup>3</sup> /d | 645                             | 995                               |

Dr. P. K. E. dlay  
12/3/2019

Dr. P. K. E. dlay  
12/3/2019

|   |      |       |
|---|------|-------|
| Boiler, m <sup>3</sup> /d                         | 40   | 75    |
| Chemical preparation, m <sup>3</sup> /day         | 50   | 100   |
| Miscellaneous                                     | 25   | 30    |
| Total Water Consumption, m <sup>3</sup> /d        | 760  | 1,200 |
| Total Water Consumption, m <sup>3</sup> / t paper | 8.94 | ~ 8.6 |

\* Figures provided by the mill

## 6.0 WASTE WATER GENERATION & ITS CHARACTERISTICS:

The waste water streams mainly from pulp mill and excess paper machine back water is collected in equalization tank followed by fiber recovery through primary clarifier -I & primary clarifier- II. After primary clarification I & II the effluent is further treated using biological treatment process (ASP) equipped with diffused aeration system. The characteristics of waste water after primary clarification going to aeration tank is collected by CPPRI Scientist on 26.02.19 and analyzed for assessment of ETP adequacy. The characteristic of effluent after primary clarifier is given below:

| S. No. | Parameters                            | Values              |                       |
|--------|---------------------------------------|---------------------|-----------------------|
|        |                                       | @ 85 TPD (Existing) | @ 140 TPD (Proposed)* |
| 1.     | Waste water volume, m <sup>3</sup> /d | 550                 | 870                   |
| 2.     | pH                                    | 6.8                 | 6.9                   |
| 3.     | TSS, mg/l                             | 160                 | 175                   |
| 4.     | COD, mg/l                             | 2,180               | 2,215                 |
| 5.     | BOD, mg/l                             | 915                 | 925                   |

❖ Expected pollution load

Not in E-allow  
14/2/19

9/2/19  
17/2/19

## 7.0 EFFLUENT TREATMENT PROCESS:

The combined waste water generated from different process is collected in equalization tank for homogenization after passed through Oil trap. From equalization tank, the waste water is pumped through primary clarifier I & II for removal of suspended fibers. After primary clarifier-I a part of clarified effluent is recycled in the pulp mill and rest waste water is treated by Activated Sludge process. The aeration tank is provided with diffused aerators to maintain the dissolved oxygen level required to maintain the proper metabolic activity of microbial culture. In aeration tank, the essential nutrient in the form of Urea & DAP (BOD:N:P-100:5:1) is added for facilitating the growth of microorganisms. The overflow of aeration tank is further treated through secondary clarifier for removal of suspended active biomass. After secondary clarification the effluent is passed through tertiary treatment system i.e. Pressure sand Filter (02 Nos.) and Carbon Sand Filter (02 Nos.) and finally discharged to drain. A part of secondary clarifier underflow is recycled to the aeration tank to maintain desired level of active biomass. The underflow of primary clarifiers I & II along with excess secondary clarifier sludge is pumped to decanter & sludge drying beds for further disposal to board making units. The flow diagram of existing ETP is given in Fig.- 2 and photographs of various ETP units are indicated in Annexure- I. The specifications of existing ETP are given below:

D. P. K. S. E. S. S. S.  
12/2/19

Q. S. S. S. S.  
12/2/19

25

| S. No. | Details                          | Dimensions   |
|--------|----------------------------------|--|
| 1.     | Equalization Tank                | 6 m x 6 m x 3.5 m                                      |
| 2.     | Primary Clarifier-I              | Capacity: 126 m <sup>3</sup><br>Ø 10.0 m x SWD 4.0 m   |
| 3.     | Primary Clarifier-II             | Capacity: 314 m <sup>3</sup><br>Ø 8.0 m x SWD 3.25 m   |
| 4.     | Aeration Tank                    | Capacity: 163 m <sup>3</sup><br>20 m x 20 m x 3.25 m   |
| 5.     | Secondary Clarifier              | Capacity: 1,300 m <sup>3</sup><br>Ø 9.0 m x SWD 3.25 m |
| 6.     | Treated water tank               | Capacity: 200 m <sup>3</sup><br>6 m x 5 m x 3.5 m      |
| 7.     | Tertiary Treatment System        |  |
|        | • Pressure Sand Filter (02 Nos.) | 50 m <sup>3</sup> /hr each                             |
|        | • Carbon Sand Filter (02 Nos.)   | 50 m <sup>3</sup> /hr each                             |
| 8.     | Sludge Handling system           |  |
|        | • Sludge Drying beds (02 Nos.)   | Total Capacity: 54 m <sup>3</sup>                      |
|        | • Decanter                       | 5 m <sup>3</sup> /hr                                   |
| 9.     | OCEMS and on line flow meter     | Available  |

### 8.0 ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT FOR PROPOSED 140 TPD KRAFT PAPER PRODUCTION

The expected pollution load from proposed 140 TPD Kraft paper production using waste paper and considered for adequacy assessment of existing ETP is given below:

Waste load  
148 TMS

S.P.  
12/2/19

| S. No. | Particulars                                  | Value                         |
|--------|--|-------------------------------|
| 1.     | Proposed Paper Production, tpd               | 140                           |
| 2.     | Fresh water consumption, m <sup>3</sup> /day | 1,200                         |
| 3.     | Effluent volume to ETP, m <sup>3</sup> /day  | 870 (~ 36 m <sup>3</sup> /hr) |
| 4.     | TSS, kg/day                                  | 152                           |
| 5.     | COD, kg/day                                  | 1927                          |
| 6.     | BOD, kg/day                                  | 805                           |

## ADEQUACY OF EXISTING ETP:

| S. No. | Details  | Dimensions  | Remarks  |
|--------|--|---|--|
| 1.     | Equalization Tank<br>Effluent flow: 60 m <sup>3</sup> /hr<br>including recycling of back water to system                                   | Capacity: 126 m <sup>3</sup><br>Retention time: 2.1 hrs   | Adequate   |
| 2.     | Primary Clarifier-I<br>Effluent flow: 60 m <sup>3</sup> /hr<br>including recycling of back water to system                                 | Capacity: 314 m <sup>3</sup><br>Retention Time, hr: 5.2<br>Surface Area, m <sup>2</sup> : 79<br>SOR, m <sup>3</sup> /m <sup>2</sup> /day: 18.2  | Adequate   |
| 3.     | Primary Clarifier-II<br>Effluent flow: 36 m <sup>3</sup> /hr   | Capacity: 163 m <sup>3</sup><br>Retention Time, hr: 4.5<br>Surface Area, m <sup>2</sup> : 50<br>SOR, m <sup>3</sup> /m <sup>2</sup> /day: 17.2  | Adequate   |
| 4.     | Aeration Tank<br>Effluent flow including recirculation<br>1045 m <sup>3</sup> /day =<br>43.5 m <sup>3</sup> /hr<br><br>BOD load : 34 kg/hr | Capacity: 1,300 m <sup>3</sup><br>Retention Time, hr: 29.5<br>VLR, Kg BOD / m <sup>3</sup> / day :<br>0.62<br>Oxygen required, kg/hr :<br>70<br>Oxygen Available kg/ hr :<br>190<br>Blowers : 3 x 40 HP | Adequate for proposed capacity expansion to 140 TPD karft paper production |
| 5.     | Secondary Clarifier  | Capacity: 200 m <sup>3</sup><br>Retention Time, hr: 4.6 hr<br>Surface Area, m <sup>2</sup> : 64<br>SOR, m <sup>3</sup> /m <sup>2</sup> /day: 16.3   | Adequate   |
| 6.     | Treated water tank   | Capacity: 105 m <sup>3</sup>  | Adequate   |

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|    |   |   |          |
|----|---|---|----------|
| 7. | Tertiary Treatment System<br><ul style="list-style-type: none"> <li>• Pressure Sand Filter (02 Nos.)</li> <li>• Carbon Sand Filter (02 Nos.)</li> </ul> | 50 m <sup>3</sup> /hr each<br>50 m <sup>3</sup> /hr each  | Adequate |
| 8. | Sludge Handling system<br><ul style="list-style-type: none"> <li>• Sludge Drying beds (02 Nos.)</li> <li>• Decanter</li> </ul>                          | Total Capacity: 54 m <sup>3</sup><br>5 m <sup>3</sup> /hr | Adequate |
| 9. | OCEMS and on line flow meter  | Available   | Adequate |

### 9.0 OPERATION & MAINTENANCE OF ETP

To achieve the designed performance from ETP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP:

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Ensure proper addition of nutrients like urea & Di-ammonium phosphate in the aeration tank (BOD: N: P - 100:5:1).
- Maintain required level of MLSS concentration (2500-3000mg/l) in aeration tank by ensuring proper microbial growth.
- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Ensure periodic & timely withdrawal of sludge from the clarifiers.
- Proper maintenance of electric motors and pumps etc.

In addition to above, routine testing of pollutional parameters is essential to maintain desired performance of ETP. However, the mill has full-fledge ETP laboratory to analyze the required parameters. The parameters of concern and the frequency of their analyses advised are as under:

1  
 N. P. K. E. S. S. S.  
 12/8/19

1  
 G. P. S. S. S.  
 12/8/19



| Parameters             | Frequency of analysis |
|------------------------|-----------------------|
| pH                     | Daily                 |
| Suspended Solids       | Daily                 |
| Total Dissolved Solids | Daily                 |
| COD                    | Daily                 |
| BOD                    | Daily                 |
| Effluent Flow          | Daily by V notch      |

**10.0 REMARKS:**

- Based on design specifications and data provided by Uttranchal Pulp & Paper Mills (P) Limited, Haridwar, and pollution load assessed by CPPRI the existing ETP consisting Oil Trap, equalization tank, primary clarifier-I and primary clarifier-II, diffused aeration tank, secondary clarifier, treated water tank, tertiary treatment system (Pressure Sand Filter & Carbon Sand Filter) and sludge drying beds & De-canter (Fig.- 2) is sufficient & adequate to handle and treat the expected effluent volume & BOD load from proposed production capacity to 140 TPD to the acceptable discharge norms, provided the ETP is operated under optimum condition on regular basis.

**Note:**

- This is purely a technical opinion based on data and information provided by the mill and cannot be deemed to be a certificate for any legal implications.

*Nitin Endlay*  
**DR. NITIN ENDLAY**  
 Scientist E-II & Dy. In-charge  
 Environmental Management Division  
 Central Pulp & Paper Research Institute  
 Saharanpur - 247001 (U.P.)

*Shivaker Mishra*  
 12/2/19  
**Dr. SHIVAKER MISHRA**  
 Scientist E-II & In-charge  
 Environmental Management Division  
 CPPRI, Saharanpur

1. Uttaranchal paper Mill



Photo 1: ETP Inlet



Photo 2: Equalization tank



Photo 3: Sedicell



Photo 4: Primary Clarifier



Photo 5: Aeration tank



Photo 6: Secondary Clarifier

Photo 7: Tertiary treatment unit



Photo 8: ETP outlet

Photo 9: Mechanical Sludge handling system



Photo : OCEMS at ETP outlet

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ANNEXURE: R9/E (Lolly) 31

**EFFLUENT SAMPLE REPORT FOR TESTING (CALIBRATION)**
**Calibration of Online Effluent Monitoring System**
**Sampling Details**

This is to certify that the samples of treated effluent were collected from M/s Uttaranchal Pulp & Paper Mill (P) Ltd. Haridwar and sealed by our laboratory representative on 08.03.2024. The data displayed on the continuous Online Effluent Monitoring System were also recorded. The results are as under –

|  |  |  |   |                                     |
|--|--|--|---|-------------------------------------|
| Report No. : ET&A/WS/67755/24                |  | Laboratory Sample Code : EMC/WS/67819/24 |   | Date: 15.03.2024                    |
| Work Order No. & Date: 67755/24 & 08.03.2023 |  |  |   |                                     |
| Name and Address of Customer                 | M/s Uttaranchal Pulp & Paper Mills (P) Ltd.<br>Khasra No. 29, 2 <sup>nd</sup> Km Manglor - Deoband Road<br>Vill. Mundet – 247656, Distt. Haridwar (UK) |  |   | Order Reference :<br>Through e-mail |
| Sample Description/Type                      | <u>ETP Outlet Sample</u>   | Sample Collected by                      | Laboratory Representative                           |                                     |
| Sampling Location                            | Industrial premises  | Sample Quantity / Packing                | 10 x 2 L No.- PVC can<br>10 x 300 ml sample for BOD |                                     |
| Date of Sampling                             | 08.03.2024<br>(8:00 A.M. to 5:00 P.M.)   | Date of receipt of Sample                | 08.03.2024  |                                     |
| Sampling Procedure                           | As per IS: 3025 (Part 1) 1987 Reaffirm. 2019   |  |   |                                     |
| Date of Start of Analysis                    | 09.03.2024   | Date of Completion of Analysis           | 15.03.2024  |                                     |
| Reference Standards                          | APHA/BIS Methods   | Calibration Purpose                      | On line Meter calibration                           |                                     |
| Humidity (%)                                 | 50 ± 15 %  | Temperature(°C)                          | 25 ± 2  |                                     |

**Method Details**

| S. No. | Test(s) Conducted      | Unit | Standards<br>(Effluents Discharging In Stream) | Test Method<br>(IS 3025)         |
|--------|------------------------|------|--|----------------------------------|
| 1.     | pH                     | -    | 6.5-8.5  | IS:3025(Part 11) 1983 Reaff 2012 |
| 2.     | Total Suspended Solids | ppm  | 50.0   | IS:3025(Part 17) 1984 Reaff 2023 |
| 3.     | BOD                    | ppm  | 30   | IS:3025(Part 44) 1993 Reaff 2023 |
| 4.     | COD                    | ppm  | 250  | IS:3025(Part 58) 2006 Reaff 2023 |



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Report No. : ET&amp;A/WS/67755/24

Laboratory Sample Code : EMC/WS/67819/24

Date: 15.03.2024

Work Order No. &amp; Date: 67755/24 &amp; 08.03.2024

**pH**

| S. No.                          | Sampling Date & Time<br>08.03.2024 | UUC value | Test Results | Variation | % Error |
|---------------------------------|------------------------------------|-----------|--------------|-----------|---------|
| 1.                              | 8:00 A.M.                          | 7.1       | 7.18         | -0.08     | -1.1267 |
| 2.                              | 9:00 A.M.                          | 7.06      | 6.99         | 0.07      | 0.9915  |
| 3.                              | 10:00 A.M.                         | 7.22      | 7.3          | -0.08     | -1.1080 |
| 4.                              | 11:00 A.M.                         | 7.26      | 7.34         | -0.08     | -1.1019 |
| 5.                              | 12 O'clock.                        | 7.31      | 7.39         | -0.08     | -1.0943 |
| 6.                              | 1:00 P.M.                          | 7.25      | 7.32         | -0.07     | -0.9655 |
| 7.                              | 2:00 P.M.                          | 7.21      | 7.14         | 0.07      | 0.9708  |
| 8.                              | 3:00 P.M.                          | 7.25      | 7.34         | -0.09     | -1.2413 |
| 9.                              | 4:00 P.M.                          | 7.23      | 7.28         | -0.05     | -0.6915 |
| 10.                             | 5:00 P.M.                          | 7.22      | 7.27         | -0.05     | -0.6925 |
| <b>Average % Error = 0.9984</b> |                                    |           |              |           |         |

**TOTAL SUSPENDED SOLID (TSS)**

| S. No.                          | Sampling Date & Time<br>08.03.2024 | UUC value | Test Results | Variation | % Error |
|---------------------------------|------------------------------------|-----------|--------------|-----------|---------|
| 1.                              | 8:00 A.M.                          | 10.4      | 10.76        | -0.36     | -3.4615 |
| 2.                              | 9:00 A.M.                          | 10.43     | 11.222       | -0.792    | -7.5934 |
| 3.                              | 10:00 A.M.                         | 10.38     | 10.916       | -0.536    | -5.1637 |
| 4.                              | 11:00 A.M.                         | 10.12     | 9.97         | 0.15      | 1.4822  |
| 5.                              | 12 O'clock.                        | 9.62      | 9.24         | 0.38      | 3.9501  |
| 6.                              | 1:00 P.M.                          | 9.57      | 9.318        | 0.252     | 2.6332  |
| 7.                              | 2:00 P.M.                          | 9.61      | 9.99         | -0.38     | -3.9542 |
| 8.                              | 3:00 P.M.                          | 9.67      | 10.132       | -0.462    | -4.7776 |
| 9.                              | 4:00 P.M.                          | 9.56      | 9.88         | -0.32     | -3.3472 |
| 10.                             | 5:00 P.M.                          | 9.6       | 10.01        | -0.41     | -4.2708 |
| <b>Average % Error = 4.0633</b> |                                    |           |              |           |         |



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|  |  |                  |
|--|--|------------------|
| Report No. : ET&A/WS/67755/24                | Laboratory Sample Code : EMC/WS/67819/24 | Date: 15.03.2024 |
| Work Order No. & Date: 67755/24 & 08.03.2024 |  |                  |

### BIOLOGICAL OXYGEN DEMAND (BOD)

| S. No.                   | Sampling Date & Time<br>08.03.2024 | UUC value | Test Results | Variation | % Error |
|--------------------------|------------------------------------|-----------|--------------|-----------|---------|
| 1.                       | 8:00 A.M.                          | 17        | 17.6         | -0.6      | -3.5294 |
| 2.                       | 9:00 A.M.                          | 17        | 16.6         | 0.4       | 2.3529  |
| 3.                       | 10:00 A.M.                         | 17        | 17.5         | -0.5      | -2.9411 |
| 4.                       | 11:00 A.M.                         | 17        | 15.9         | 1.1       | 6.4705  |
| 5.                       | 12 O'clock.                        | 17        | 16.2         | 0.8       | 4.7058  |
| 6.                       | 1:00 P.M.                          | 17        | 18.1         | -1.1      | -6.4705 |
| 7.                       | 2:00 P.M.                          | 17        | 17.7         | -0.7      | -4.1176 |
| 8.                       | 3:00 P.M.                          | 17        | 16.3         | 0.7       | 4.1176  |
| 9.                       | 4:00 P.M.                          | 17        | 17.6         | -0.6      | -3.5294 |
| 10.                      | 5:00 P.M.                          | 17        | 18.04        | -1.04     | -6.1176 |
| Average % Error = 4.4352 |                                    |           |              |           |         |

### CHEMICAL OXYGEN DEMAND (COD)

| S. No.                   | Sampling Date & Time<br>08.03.2024 | UUC value | Test Results | Variation | % Error |
|--------------------------|------------------------------------|-----------|--------------|-----------|---------|
| 1.                       | 8:00 A.M.                          | 155       | 161.3        | -6.3      | -4.0645 |
| 2.                       | 9:00 A.M.                          | 154       | 159.2        | -5.2      | -3.3766 |
| 3.                       | 10:00 A.M.                         | 153.42    | 148.6        | 4.82      | 3.1417  |
| 4.                       | 11:00 A.M.                         | 153.42    | 157.8        | -4.38     | -2.8549 |
| 5.                       | 12 O'clock.                        | 153.58    | 160          | -6.42     | -4.1802 |
| 6.                       | 1:00 P.M.                          | 153.25    | 149.5        | 3.75      | 2.4469  |
| 7.                       | 2:00 P.M.                          | 152.58    | 146.8        | 5.78      | 3.7881  |
| 8.                       | 3:00 P.M.                          | 152.33    | 158          | -5.67     | -3.7221 |
| 9.                       | 4:00 P.M.                          | 152.25    | 160.5        | -8.25     | -5.4187 |
| 10.                      | 5:00 P.M.                          | 152.17    | 154.2        | -2.03     | -1.3340 |
| Average % Error = 3.4327 |                                    |           |              |           |         |

*Nisha Singh*  
Checked by



*H.K. Lohar*  
Authorized Signatory  
**DIRECTOR**

**Remarks:**

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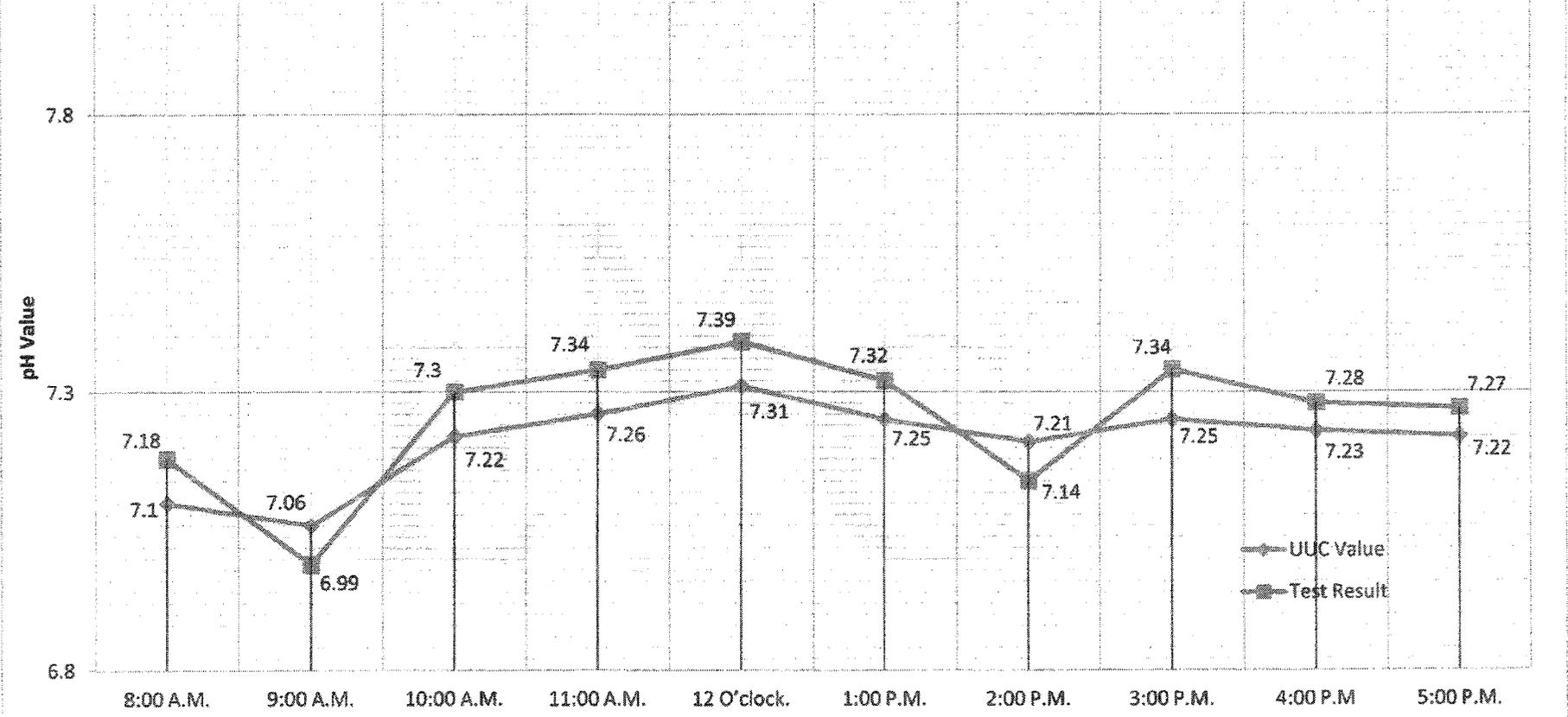
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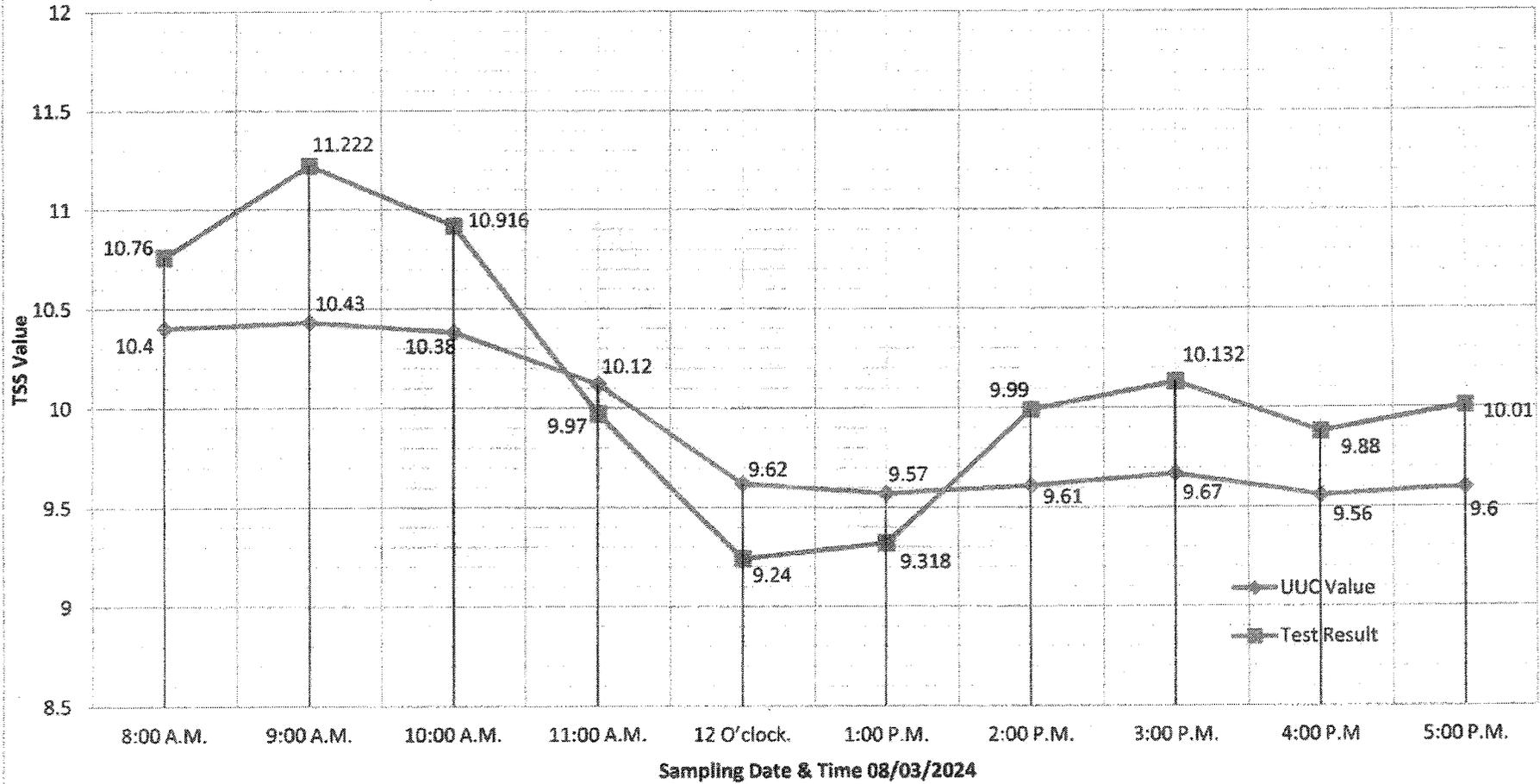
### M/s Uttranchal pulp & Paper Mill (P) Ltd. Haridwar pH Calibration Graph



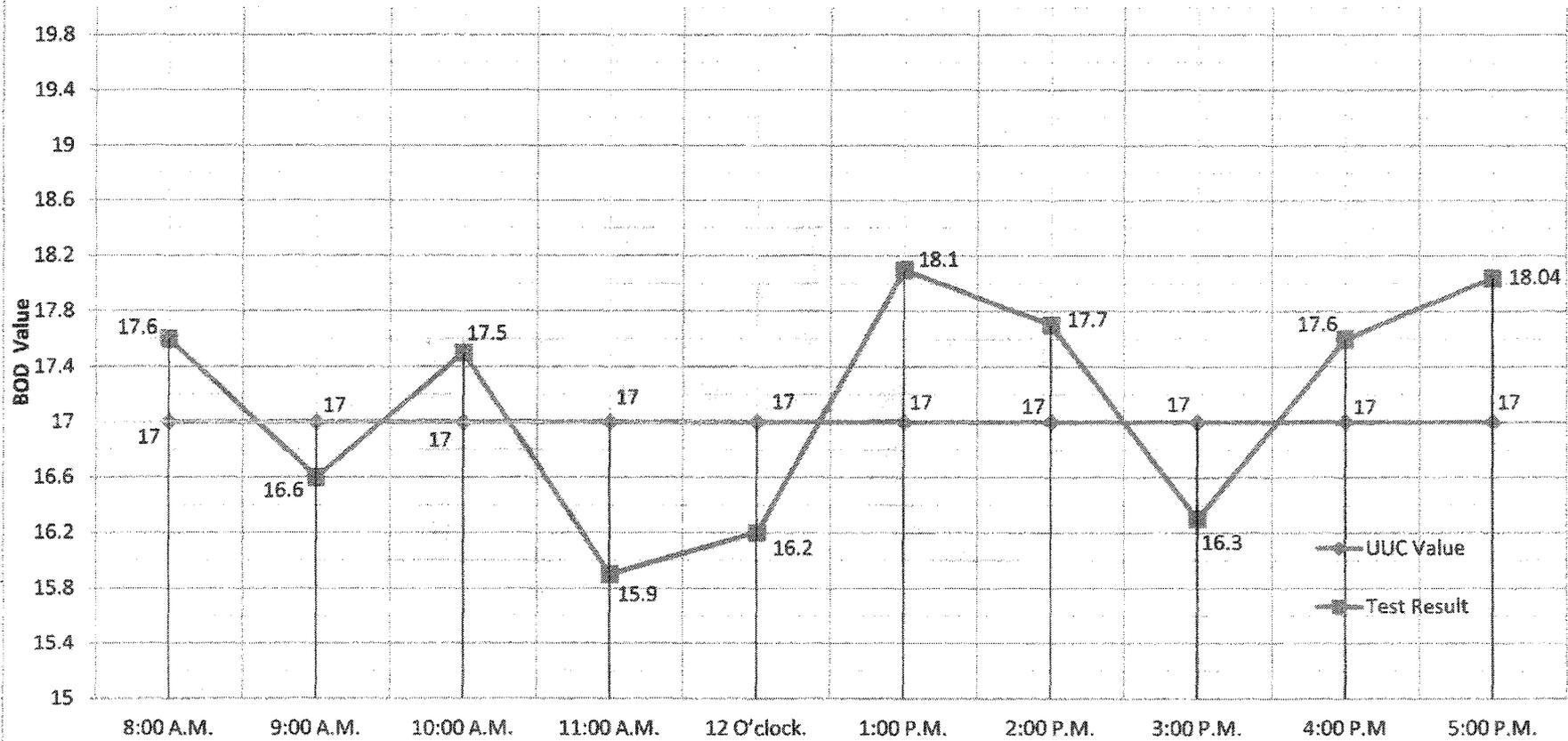
Sampling Date & Time 08/03/2024



### M/s Uttranchal pulp & Paper Mill (P) Ltd. Haridwar TSS Calibration Graph



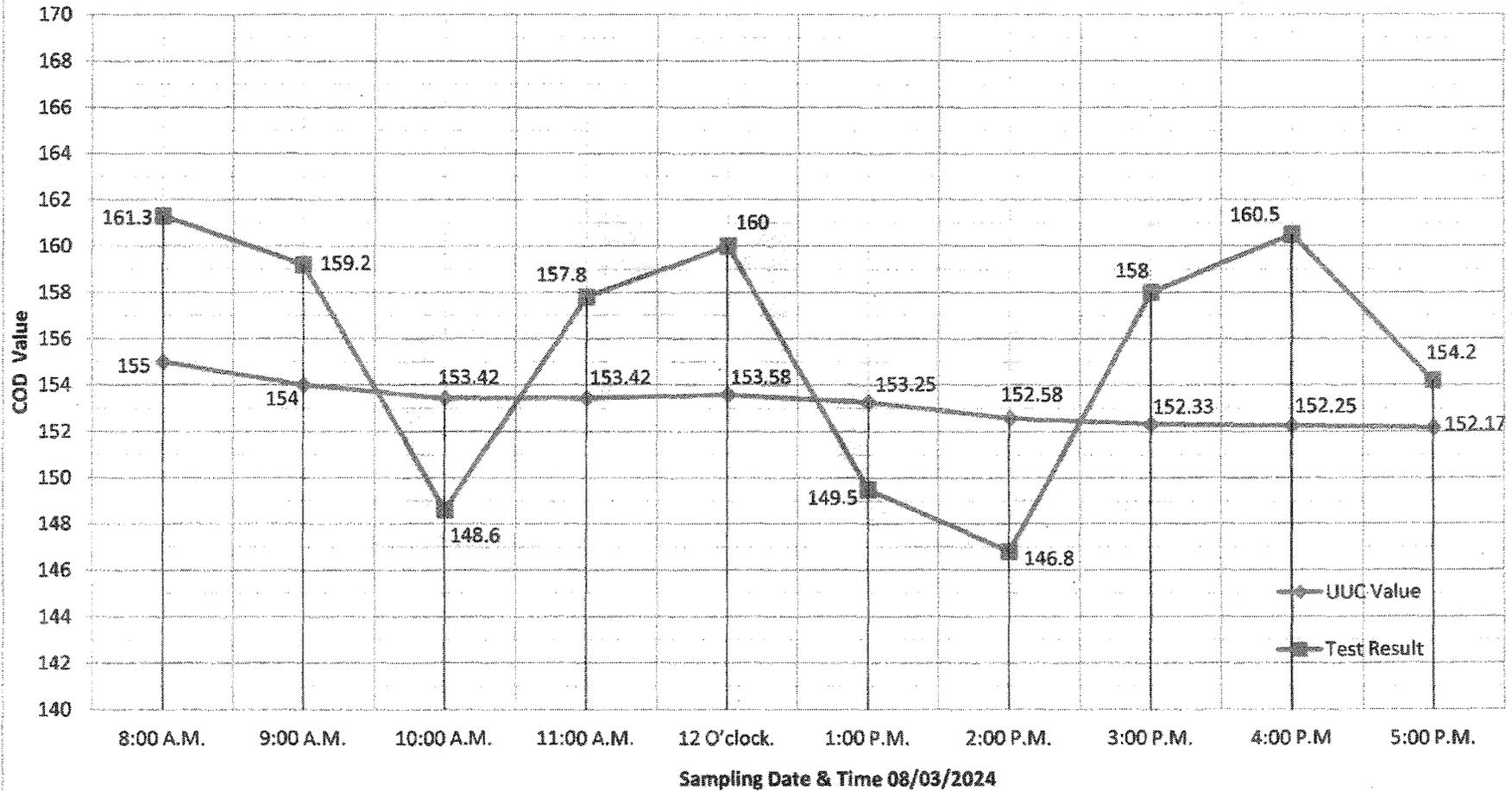
### M/s Uttranchal pulp & Paper Mill (P) Ltd. Haridwar BOD Calibration Graph



Sampling Date & Time 08/03/2024



### M/s Uttranchal pulp & Paper Mill (P) Ltd. Haridwar COD Calibration Graph



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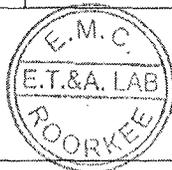
### SOUND LEVEL MONITORING REPORT

|  |  |   |                           |                  |
|--|--|---|---------------------------|------------------|
| Report No. : ET&A/SND/67752/24               |  | Laboratory Sample Code : EMC/SND/67816/24 |                           | Date: 15.03.2024 |
| Work Order No. & Date: 67752/24 & 07.03.2024 |  |   |                           |                  |
| Name and Address of Customer                 | M/s Uttaranchal Pulp & Paper Mills (P) Ltd.<br>Khasra No. 29, 2 <sup>nd</sup> Km Manglor - Deoband Road<br>Vill. Mundet – 247656, Distt. Haridwar (UK) | Order Reference :                         | Through E-mail            |                  |
| Sample Description/Type                      | Sound Level Monitored  | Sound Level Monitored by                  | Laboratory Representative |                  |
| Monitoring Location                          | Near Effluent Treatment Plant  | Sample Quantity / Packing                 | -                         |                  |
| Date of Monitoring                           | 07.03.2024   | Date of Receipt of Monitoring data        | 08.03.2024                |                  |
| Sampling Duration                            | 24 hrs   | Equipment Used                            | Lutron SL-4033SD          |                  |

### TEST RESULTS

| DAY TIME<br>(6.00 AM – 9.00 PM) (in dB) |              | NIGHT TIME<br>(9.00 PM – 6.00 AM) (in dB) |              | Requirement/<br>Desirable limit | Test Method  |
|---|--------------|---|--------------|---------------------------------|--|
| TIME                                    | RESULTS (dB) | TIME                                      | RESULTS (dB) |                                 |  |
| 6:00 AM-7:00 AM                         | 62.4         | 9:00 PM – 10:00 PM                        | 55.6         | 75-80 ( in dB )                 | IS:11446: 1985<br>(Reaffirmed : 2001)<br><br>IS: 11702:1986<br>(Reaffirmed :2001)<br><br>IS: 4758:1968<br>(Reaffirmed :2005) |
| 7:00 AM – 8:00 AM                       | 59.3         | 10:00 PM – 11:00 PM                       | 53.2         |                                 |  |
| 8:00 AM – 9:00 AM                       | 72.6         | 11:00 PM – 12:00 PM                       | 56.4         |                                 |  |
| 9:00 AM – 10:00 AM                      | 71.9         | 12:00 PM – 1:00 AM                        | 51.3         |                                 |  |
| 10:00 AM – 11:00 AM                     | 67.4         | 1:00 AM – 2:00 AM                         | 52.6         |                                 |  |
| 11:00 AM – 12:00 PM                     | 66.3         | 2:00 AM – 3:00 AM                         | 49.2         |                                 |  |
| 12:00 PM – 1:00 PM                      | 75.9         | 3:00 AM – 4:00 AM                         | 54.4         |                                 |  |
| 1:00 PM – 2:00 PM                       | 68.4         | 4:00 AM – 5:00 AM                         | 50.6         |                                 |  |
| 2:00 PM – 3:00 PM                       | 62.6         | 5:00 AM – 6:00 AM                         | 53.9         |                                 |  |
| 3:00 PM – 4:00 PM                       | 61.5         |   |              |                                 |  |
| 4:00 PM – 5:00 PM                       | 72.3         |   |              |                                 |  |
| 5:00 PM – 6:00 PM                       | 74.2         |   |              |                                 |  |
| 6:00 PM – 7:00 PM                       | 60.4         |   |              |                                 |  |
| 7:00 PM – 8:00 PM                       | 65.2         |   |              |                                 |  |
| 8:00 PM – 9:00 PM                       | 58.2         |   |              |                                 |  |
| <b>AVERAGE :</b>                        | <b>66.57</b> | <b>AVERAGE :</b>                          | <b>53.02</b> |                                 |  |
| <b>Leq :</b>                            | <b>69.8</b>  | <b>Leq :</b>                              | <b>48.4</b>  |                                 |  |

Nela Singh  
Checked by



Ak Gallow  
Authorised Signatory  
**DIRECTOR**

Remarks:

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## STACK EMISSION MONITORING TEST REPORT

|  |  |                                    |
|--|--|------------------------------------|
| Report No. : ET&A/SS/67753/24                | Laboratory Sample Code : EMC/SS/67817/24   | Date: 15.03.2024                   |
| Work Order No. & Date: 67753/24 & 08.03.2024 |  |                                    |
| Name and Address of Customer                 | M/s Uttaranchal Pulp & Paper Mills (P) Ltd.<br>Khasra No. 29, 2 <sup>nd</sup> Km Manglor - Deoband Road<br>Vill. Mundet - 247556, Distt. Haridwar (UK) | Order Reference:<br>Through E-mail |

### SAMPLING DETAILS

|   |  |  |                                 |
|---|--|--|---------------------------------|
| Sample Description/Type   | Stack Monitoring                                     | Sample Collected by                                  | Laboratory Representative       |
| Sampling Location   | <i>Stack attached to Boiler<br/>(12TPH Capacity)</i> | Sample Quantity / Packing                            | Cellulose Fiber<br>Thimble      |
| Date of Sampling  | 08.03.2024<br>(10:00 A.M. to 10:35 A.M.)             | Date of Receipt of Sample                            | 08.03.2024                      |
| Sampling Procedure  | As per CPCB Guidelines : IS : 11255 & IS :13270      |  |                                 |
| Normal operating schedule<br>(hr/day)                                   | 24 hrs   | Purpose of Monitoring                                | Assessment of<br>Pollution load |
| Control Measure , (If any)<br>Device installed for pollution<br>control | Cyclone Dust Collector                               | Date of Start of Analysis                            | 09.03.2024                      |
| Equipment used  | Vayubodhan Stack Sampler<br>VSS1                     | Date of Completion of<br>Analysis                    | 15.03.2024                      |
| Emission Source   | Stack attached to boiler of<br>Capacity 12 TPH       | Ambient Temperature (°C)                             | 20.4                            |
| Type of Stack<br>(Material of Construction )                            | Bricks   | Sampling Duration (min.)                             | 35                              |
| Stack height above the<br>ground level (m)                              | 33   | Shape of Stack                                       | Round                           |
| Top Diameter of stack (m)   | 1.2  | Stack Temperature (°C)                               | 136.9                           |
| Location of sampling point<br>( Port hole ) ( m )                       | 20   | Flue gas temperature (°C)                            | 120.8                           |
| Type of fuel used   | Bagasse & Wood                                       | Sampling Flow Rate for SPM<br>(m <sup>3</sup> /min.) | 15.6                            |
| Quantity of fuel used<br>(Ton/hr.)                                      | 4.0  | Velocity of gases (meter/Sec)                        | 6.8                             |
| Quantity of emission<br>discharged (m <sup>3</sup> /hr)                 | 19800.312  | Sampling Flow Rate For Gas<br>(LPM)                  | 1.6                             |



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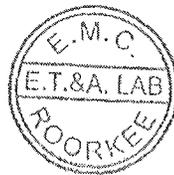
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**TEST RESULTS**

| S. No. | Parameter  | Test Method                             | Test Result | Desirable limit |
|--------|--|---|-------------|-----------------|
| 1.     | Suspended Particulate matter (mg/Nm <sup>3</sup> ) | IS:11255 (P-I) 1985<br>Reaffirmed 2019  | 354.60      | 800             |
| 2.     | Sulphur Dioxide (mg/Nm <sup>3</sup> )              | IS:11255 (P-II) 1985<br>Reaffirmed 2019 | 19.2        | Not specified   |
| 3.     | Nitrogen oxides (mg/Nm <sup>3</sup> )              | IS:11255(P-VII) 2005<br>Reaffirmed 2017 | 24.4        | Not specified   |
| 4.     | Carbon monoxide (% by Vol.)                        | IS:13270:1992<br>Reaffirmed 2019        | 0.10        | 1% by volume    |

*Neha Singh*  
Checked by



*AK Callow*  
Authorized Signatory  
**DIRECTOR**  
Environment Management Centre  
Khasra No.- 1102, Indl. Area  
Salempur Rajputan, Roorkee

Page 2 of 2

Remarks:

- The above results are related only to tests performed on the sample. Endorsement of product is neither inferred nor implied.
- This report is not to be reproduced wholly or in part & cannot be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor.

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**Khasra No. 1102**  
**Industrial Area, Salempur Rajputan,**  
**Roorkee - 247 667 (Uttarakhand)**



**NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB**

(41)

### EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT

#### SAMPLING DETAILS

|  |  |  |                                |                  |   |
|--|--|--|--------------------------------|------------------|---|
| Report No. : ET&A/WS/67754/24                |  | Laboratory Sample Code : EMC/WS/67818/24   |                                | Date: 15.03.2024 |   |
| Work Order No. & Date: 67754/24 & 08.03.2024 |  |  |                                |                  |   |
| Name and Address of Customer                 |  | M/s Uttaranchal Pulp & Paper Mills (P) Ltd.<br>Khasra No. 29, 2 <sup>nd</sup> Km Manglor - Deoband Road<br>Vill. Mundet - 247656, Distt. Haridwar (UK) |                                |                  | Order Reference :<br>Through e-mail         |
| Sample Description/Type                      |  | ETP Outlet Sample  | Sample Collected by            |                  | Laboratory Representative                   |
| Sampling Location                            |  | Industrial premises  | Sample Quantity / Packing      |                  | 2 L x 1 No.PVC can<br>300 ml sample for BOD |
| Date of Sampling                             |  | 08.03.2024   | Date of Receipt of Sample      |                  | 08.03.2024                                  |
| Sampling Procedure                           |  | As per IS: 3025 (Part 1) 1987 Reaff. 2019  |                                |                  |   |
| Date of Start of Analysis                    |  | 09.03.2024   | Date of Completion of Analysis |                  | 15.03.2024                                  |

#### TEST REPORT

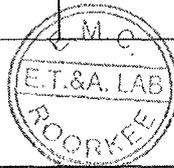
##### (PHYSICAL PARAMETERS)

| S.No. | Test(s) conducted      | Unit | Test Result     | Standards<br>(Effluents discharging in stream) | Test Method                         |
|-------|------------------------|------|-----------------|--|-------------------------------------|
| 1.    | Colour                 | -    | Colourless      | Colourless                                     | IS: 3025(Part 4) 1983, Reaff. 2019  |
| 2.    | Odour                  | -    | unobjectionable | Unobjectionable                                | IS: 3025(Part 5) 1983, Reaff. 2018  |
| 3.    | Turbidity              | NTU  | 12.8            | 25   | IS: 3025(Part 10) 1984, Reaff. 2023 |
| 4.    | Total Suspended Solids | mg/L | 14.380          | 30   | IS: 3025(Part 17) 1984, Reaff. 2023 |
| 5.    | Total Dissolved Solids | mg/L | 1060.994        | Not Specified                                  | IS: 3025(Part 16) 1984, Reaff. 2023 |
| 6.    | Total Solids           | mg/L | 1075.374        | -  | IS: 3025(Part 15) 1984, Reaff. 2023 |

##### (CHEMICAL PARAMETERS)

| S.No. | Test(s) conducted | Unit | Test Result | Standards<br>(Effluents discharging in stream) | Test Method                         |
|-------|-------------------|------|-------------|--|-------------------------------------|
| 1.    | pH                | -    | 7.30        | 5.5-9.5  | IS: 3025(Part 11) 1983, Reaff. 2021 |
| 2.    | BOD               | mg/L | 15.80       | 20   | IS: 3025(Part 44) 1993, Reaff. 2023 |
| 3.    | COD               | mg/L | 98.60       | 150  | IS: 3025(Part 58) 2006 Reaff. 2023  |
| 4.    | Oil & Grease      | mg/L | 4.4         | 10   | IS: 3025(Part 39) 1991, Reaff. 2019 |

Ncho Bgh  
Checked by



A K Callow  
Authorized Signatory  
DIRECTOR

Environment Management Centre

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Industrial Area. Salempur Rajputan,  
Roorkee - 247 667 (Uttarakhand)



(42)

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

**IN THE MATTER OF:**

**Hari Prakash**

**..... Applicant**

**Versus**

**Uttam Sugar Mills Ltd.,  
Libberhedi & Ors.**

**..... Respondents**

KNOW ALL to whom these present shall come that I, Neeraj Jain aged about 48 years S/o Sh. Pramod Kumar Jain, director of M/s Uttaranchal Pulp & Paper Mills (P) Ltd. having its Unit at: Khasra No. - 29, 2<sup>nd</sup> KM Stone Mangalore, Village - Mundet, Roorkee, District - Haridwar, Uttarakhand (the Respondent No.9 herein) do hereby appoint: -

**ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)**

A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. - 201 306

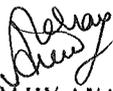
**Mob:** 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

**(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-**

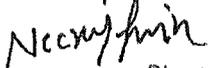
- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

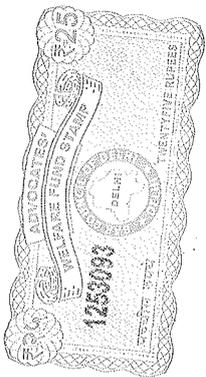
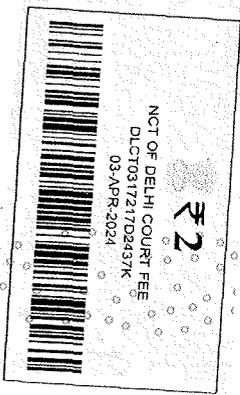
**IN WITNESS WHEREOF** I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 06<sup>th</sup> day of April 2024.

Accepted subject to the terms of the fees

  
**ANUBHAV ANAND ARON & ABHINAV ANAND**  
(D/1848/2003) (D/762/2007)  
(Advocates)

For Uttaranchal Pulp & Paper Mills (P) Ltd.

  
Client Director



**670****Reply – Respondent No.9 (O.A. No. 79 of 2023)**

1 message

**Abhinav Anand** <abhinav.legal@gmail.com>

Fri, Apr 19, 2024 at 3:47 PM

To: rkhuranalegal@gmail.com, hasil jain &lt;advjain25@gmail.com&gt;

Sir,

Kindly find attached herein the Reply to be filed by the Respondent No.9 i.e. M/s Uttaranchal Pulp & Paper Mills (P) Ltd. before the Hon'ble National Green Tribunal, New Delhi in O.A. No.79 of 2023 (Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedhi & Ors.).

Regards,

Abhinav Anand  
(Advocate)  
Mob: 9582416270

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 **Reply - Uttaranchal Pulp & Paper Mills.pdf**  
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